

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1515
ANSWERED ON:04.03.2011
UTILIZATION CERTIFICATE OF MINISTRIES
Danve Shri Raosaheb Patil

Will the Minister of FINANCE be pleased to state:

to the reply given to USQ No.46 dated 10.08.2007 regarding utilization certificates and state:

(a) whether Ministries/Departments continue to release grants without obtaining outstanding utilization certificates in violation of the provisions of the General Financial Rules, 2005 and if so, the number of outstanding utilisation certificates as on date, Ministry/Department-wise; and

(b) the details of the advice tendered by his Ministry to Ministries/ Departments not to release grants unless utilisation certificates in respect of previous grants have been obtained/received during the last three years and the current year till date?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE SHRI NAMO NARAIN MEENA

(a) It is the responsibility of the concerned Ministries/Departments to comply with provisions of the GFR, 2005 before releasing grant to organizations/statutory bodies/institutions. A statement indicating total No. of Utilisation Certificates outstanding in respect of grants released up to March 2008 which were due by 31st March 2009, Ministry/Department-wise, as per Report No.23 of 2009-10 of the Comptroller and Auditor General of India for the year ended March, 2009, is enclosed.

(b) Ministry of Finance have been advising the administrative Ministries/Departments from time to time for obtaining Utilisation Certificates in respect of grants in strict compliance of principles and procedure for award of grants-in-aid as laid down in GFRs, 2005. The provisions regarding requirement of submission of Utilization Certificates within the stipulated period for release of further funds as laid down in Rule 212 of GFRs, 2005 have, inter alia, been reiterated vide Department of Expenditure's Office Memorandums No 8(4)/E HA/2005 dated 8th October, 2007 and 7th December, 2007.